

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 33

IA 3687/2022 IA 4501/2023 IA 4933/2023 IA 1011/2024

In C.P. (IB)/2205(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.04.2024

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s JET**
AIRWAYS INDIA LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 3687/2022 –

1. Mr. Chetan Kapadia, Senior Counsel i/b Cyril Amarchand Mangaldas appeared for the Respondent in IA No. 3687/2022 and Applicant in IA No. 4501/2023 & 4933/2023.
2. Mr. Rahul Kamerkar, Advocate appeared for the Applicant.
3. Learned Counsel for the CoC informs that an Appeal has been preferred against the order dated 12.03.2024 passed by Hon'ble NCLAT.
4. List this IA along with IA Nos. 4501/2023, 4933/2023 on **06.06.2024** for hearing.

IA No. 1011/2024 –

1. Mr. Saurabh Bachhawat, Advocate i/b Chandhiok & Mahajan appeared for the SRA.

2. Mr. Ankur Mahindro, Advocate a/w Mr. Tejas Vijaykumar Dhoke, Advocate appeared for the Respondent no. 1.
3. Mr. M. S. Bhardwaj, Advocate appeared for the Respondent no. 3.
4. This is an application seeking recall of the order stating that the air craft, in which APU was fitted, is in the possession of the Spice Jet and not in the Jet lite. This Bench had passed an order on premise that the air craft was in Jet Lite.
5. Heard Counsel appearing for the both parties and **Reserved for Order**.
6. Both parties are at liberty to file their written submission not more than 5 pages within one week.
7. Registry is directed to accept hard copy of the reply.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna